

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:334

ANSWERED ON:07.07.2009

CRIME AGAINST WOMEN

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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether cases of crime/atrocities against women are on the rise in the country;
- (b) if so, the total number of cases relating to crime against women registered during each of the last three years, Statewise, crime-wise including dowry death, burning cases, torture and cruelty in matrimonial homes, separately;
- (c) whether the Government proposes to set up a nation wide surveillance system to ensure reporting, registering, proper investigation of cases relating to crime against women and also to provide relief and support to children of women affected by such crimes;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a): A total of 155553, 164765 and 185312 cases of crime against women were reported in the country during 2005 to 2007 respectively.
- (b): The State/UTs wise and crime head-wise number of cases reported during 2005 to 2007 are at Annexure-I
- (c) & (d): Government of India has, from time to time, been issuing advisories to the State Governments to make concerted efforts to improve the administration of the Criminal Justice System. The Steps suggested to the State Governments include setting up of women police cells in the police stations and exclusive women police stations wherever needed, sensitization and training of police personnel, recruitment of adequate number of women police officials in the State Police Force, ensuring that there is no delay in registration of FIR, ensuring thorough investigation and filing of charge sheet against the accused within 3 months of the crime, permanent exhibition of help line numbers of crime against women cells. Ministry of women and Child Development has informed that with the introduction of section 357A in the Code of Criminal Procedure, all victims who suffer loss of injury as a result of crime are required to be of injury as a result of crime are required to be compensated.
- (e): As per the Seventh Schedule to the Constitution of India, "Police" and "Public Order" are State subjects and, as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State. However, the Union Government has issued advisory to the State Governments from time to time to give focused attention to the prevention and control of crimes within their jurisdiction with special emphasis on prevention of atrocities against women. Also, consolidated advisory was issued enumerating various steps for improving effectiveness of the machinery in tackling atrocities against women and increasing responsiveness of the law and order machinery (copy annexed). Advisory has also been issued for improving safety condition on roads for women on 8th June, 2009 (copy annexed).